

MINUTES OF THE MEETING No. 25/13 dated 19.9.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem Div)
2. Shri Nand Lal, Sr. Development Officer, DIPP
3. Shri Parveen Sharma, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.24/13 for confirmation and confirmed and adopted the same without any change.

Case No M-76 NC No.25/13 Dated 19.9.2012	M/ s Organo Metallica, Vadodara RLA F.No.01/82/50/255/AM02/DES-IV RLA F.No.34/80/40/104/AM02 Lic No.3410002460 dated 3/8/2001
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In pursuance of the Order of the Hon'ble High Court at Ahmedabad, dated 20.6.2012 (W.P. No.25176 of 2005) in the case of M/s Organo Metallies, Baroda, firm was invited for Personal Hearing to present their case before the Norms Committee-IV on 19.9.2012. The firm was given opportunity to make presentation in support of their case. The firm was represented by Shri Bharat Sodha, Partner, M/s Organo Metallica. Shri Bharat Sodha presented case in detail but could not submit/produce documentary evidence or such chemical literature which could substantiate firm's claim that input item '2 Ethyl Hexanoic Acid' could be used in place of 'Naphthenic Acid' to manufacture Zinc Naphthenate 14% (Zinc content 14%). He was further granted another opportunity to make written submission with authentic documentary evidence, if any, for claiming alternative input item viz., '2 Ethyl Hexanoic Acid'.

Accordingly, the case may be re-listed for 10.10.2012.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 25/83-ALC1/2012 **MEETING DATE** : 19.09.2012

1	Case No.: 949/21/82-ALC4/2007	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/82/050/01811/AM07/	RLA File :05/24/040/01019/AM07/	Lic.No/Date:0510201032 15.03.2007	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 19.9.2012 issued to RLA and firm. Accordingly the case may be relisted on 17.10.2012			

2	Case No.: 3/13/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00223/AM13/	RLA File :03/95/040/00973/AM09/	Lic.No/Date:0310509823 02.03.2009	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

3	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

4	Case No.: 7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

5	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

6	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

7	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

8	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

9	Case No.:32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/02/09-10/2445 dt. 11.9.2012, the Committee decided to approve the case at 13.73% yield as under:-			

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	21.59 MT	Light Black Pepper (Light Berries)	157.285 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

10	Case No.: 35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

11	Case No.: 36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

12	Case No.: 11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

13	Case No.: 2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm from the firm has been received and sent to DBT on 26.9.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 17.10.2012.			

	Case No.: 7/5/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
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14	HQ File :01/83/050/00061/AM13/	RLA File :10/24/040/00057/AM12/	Lic.No/Date:1010046449 14.11.2011	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.				

15	Case No.:1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and noted that reply from the firm from the firm has been received and sent to DBT on 26.9.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 17.10.2012.				

16	Case No.:68/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00857/AM12/	RLA File :06/24/040/00048/AM12/	Lic.No/Date:0610024869 02.12.2011	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 11/6/2012 and reminder 20.7.2012 is incomplete. The Committee decided to call the complete details from the firm. A letter issued to firm on 1.10.2012. Accordingly the case may be re-listed on 17.10.2012.				

17	Case No.:5/41/83-ALC1/2011	Party Name:MANGALORE MINERALS PVT LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00729/AM12/	RLA File :31/83/040/00194/AM12/	Lic.No/Date:3110052134 28.12.2011	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda. Committee decided to refer the application to M/o Mines for providing comments. U.O issued on 2.8.2012. Reminder to M/o Mines issued on 1.10.2012. Accordingly the case may be re-listed on 17.10.2012.				

18	Case No.:3/3/83-ALC1/2012	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Rejected
	HQ File :01/83/050/00006/AM13/	RLA File :03/94/040/00874/AM12/	Lic.No/Date:0310673725 30.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 1/6/2011 issued by Deptt. of C&PC(PC Div.) followed by reminder dated 23.7.2012 issued by this office .				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

19	Case No.:31/51/83-ALC1/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Rejected
	HQ File :01/83/050/00928/AM12/	RLA File :03/94/040/00862/AM12/	Lic.No/Date:0310677005 17.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application from RLA and firm vide letter dated 17.5.2012 and 18.7.2012. An e-mail issued to RLA, Mumbai on 30.8.2012 and 17.9.2012. The firm/RLA has not given any hardcopy the Committee decided to withdraw the case.			

20	Case No.:9/1/83-ALC1/2012	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case deferred
	HQ File :01/83/050/00967/AM12/	RLA File :03/95/040/00907/AM12/	Lic.No/Date:0310680798 08.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. An E-mail dated 28.6. 2012 has been issued to RLA, Mumbai seeking clarification as to whether the license has been issued under 4.7 or 4.7.1. A reminder to RLA, Mumbai issued on 2.8.2012. Another reminder to RLA issued on 1.10.2012 by this office. Accordingly the case may be re-listed on 17.10.2012.			

21	Case No.:5/1/83-ALC1/2012	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Rejected
	HQ File :01/83/050/00963/AM12/	RLA File :03/95/040/00924/AM12/	Lic.No/Date:0310681608 13.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div.) dated 22.6.2012 followed by reminder dated 2.8.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

22	Case No.:43/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/01001/AM12/	RLA File :10/24/040/00070/AM12/	Lic.No/Date:1010048258 15.02.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

23	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:17.10.2012

Decision : The Committee considered the case as per agenda and decided to forward the application to M/o Mines. The application was referred to M/o Mines for providing the comments. U.O issued on 7.6.2012. A reminder issued to TA on 2.8.2012. Accordingly the case may be re-listed on 17.10.2012.

24	Case No.: 38/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Approved
	HQ File :01/83/050/00996/AM12/	RLA File :10/24/040/00072/AM12/	Lic.No/Date:1010048318 16.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/01/09-10/3418 dt. 10.9.2012, the Committee decided to approve the case at 16.92% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	15.83 MT	Light Black Pepper (Light Berries)	93.58 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

25	Case No.: 42/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Approved
	HQ File :01/83/050/01000/AM12/	RLA File :10/24/040/00071/AM12/	Lic.No/Date:1010048317 16.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/01/09-10/2446 dt. 11.9.2012, the Committee decided to approve the case at 10.87% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	19.28 MT	Light Black Pepper (Light Berries)	177.45 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

26	Case No.: 40/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00998/AM12/	RLA File :10/24/040/00073/AM12/	Lic.No/Date:1010048395 22.02.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

27	Case No.: 41/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00999/AM12/	RLA File :10/24/040/00074/AM12/	Lic.No/Date:1010048405 22.02.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

28	Case No.: 44/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/01002/AM12/	RLA File :10/24/040/00075/AM12/	Lic.No/Date:1010048396 22.02.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

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Case No.:30/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00033/AM13/	RLA File :03/94/040/01030/AM12/	Lic.No/Date:0310683079 22.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/3/2012-Ch.II dated 31.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Hexaconazole Tech. (CLS.III-Tech.)	1 Kg	1. N Valeryl Chloride 2. Meta Dichloro Benzene 3. Methylene Chloride 4. 1,2,4 Triazole 5. Dimethyl Sulfoxide 6. Cyclohexane 7. Potassium Hydroxide 8. Dimethyl Sulfide 9. Potassium Carbonate	0.400 Kg 0.633 Kg 0.460 Kg 0.460 Kg 0.400 Kg 0.400 Kg 0.665 Kg 0.300 Kg 0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 31/3/83-ALC1/2012	Partv Name:ASTEC LIFESCIENCES LTD..	Meet No/Date:25/83-ALC1/2012	Status: Case
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		19.09.2012	Approved
HQ File :01/83/050/00034/AM13/	RLA File :03/94/040/01032/AM12/	Lic.No/Date:0310683087 22.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/3/2012-Ch.II dated 31.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
PIOL-III-Propiconazole-Tech. (PIOL-III-Tech.)	1 Kg	1. Meta Dichloro Benzene (1,3 Dichloro Benzene)	0.770 Kg
		2. Acetyl Chloride	0.494 Kg
		3. Bromine	0.680 Kg
		4. 1,2 Pentanediol	0.458 Kg
		5. Dimethyl Sulfide	0.418 Kg
		6. Cyclohexane	0.418 Kg
		7. N-Butyraldehyde	1.027 Kg
		8. Potassium Hydroxide	1.418 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

Case No.:32/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00035/AM13/	RLA File :03/94/040/01031/AM12/	Lic.No/Date:0310683084 22.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.15022/3/2012-Ch.II dated 31.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Tebuconazole Tech. (Alpha (2,4-Chlorophenylethyl) Alpha (1,1-Dimethyl-Ethyl) 1+1-124 Triazole)	1 Kg	1. Dipentane	0.798 Kg
		2. N,N Dimethyl Acetamide	0.673 Kg
		3. 1,2,4 Triazole	0.345 Kg
		4. Potassium Hydroxide	1.034 Kg
		5. Potassium Carbonate	0.400 Kg
		6. Dimethyl Sulfide	0.616 Kg
		7. Cyclohexane	0.360 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.: 5/5/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00059/AM13/	RLA File :09/24/040/00583/AM12/	Lic.No/Date:0910051413 23.02.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data of production & consumption for the items of export and import from the firm. A D/L by e-mail issued by this office on 6.7.2012. Accordingly the case may be re-listed on 17.10.2012.			

33	Case No.: 12/1/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00970/AM12/	RLA File :02/24/040/00226/AM12/	Lic.No/Date:0210174637 28.02.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received on E-Mail by TA and directed TA to examine the same. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.10.2012.			

34	Case No.: 22/1/83-ALC1/2012	Party Name:JKP MASTER BATCH PVT.LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Rejected
	HQ File :01/83/050/00980/AM12/	RLA File :05/23/040/00386/AM12/	Lic.No/Date:0510319051 29.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (PC.Div.) dated 28.5.2012 followed by reminder dated 2.8.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

35	Case No.: 2/1/83-ALC1/2012	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00960/AM12/	RLA File :02/24/040/00228/AM12/	Lic.No/Date:0210174765 01.03.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 9.4.2012. A reminder dated 6.7.2012 issued to TA, Deptt. of C&PC(PC Div). Additional copy also handed over to TA in the meeting. Another reminder to TA on 30.8.2012. Accordingly the case may be re-listed on 17.10.2012.			

	Case No.: 28/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Approved
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Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.15022/3/2012-Ch.II dated 31.8.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
1) PIOL-25% EC- (Propiconazole 25% EC)	1 Litre	1. Meta Dichloro Benzene 2. Acetyl Chloride 3. Bromine 4. 1,2 Pentanediol 5. 1,2,4 Triazole 6. N-Butyraldehyde 7. Dimethyl Sulfide 8. Cyclohexane 9. Potassium Hydroxide 10. Emulsifier 11. N-Butanol 12. Dimethyl Formamide 13. Solvent C-9	0.205 Kg 0.131 Kg 0.181 Kg 0.121 Kg 0.069 Kg 0.273 Kg 0.112 Kg 0.112 Kg 0.376 Kg 0.100 Kg 0.100 Kg 0.180 Kg 0.350 kg
PIOL-III-Propiconazole- Tech. (PIOL-III-Tech.)	1 Kg	1. Meta Dichloro Benzene (1,3 Dichloro Benzene) 2. Acetyl Chloride 3. Bromine 4. 1,2 Pentanediol 5. 1,2,4 Triazole 6. Dimethyl Sulfide 7. Cyclohexane 8. N-Butyraldehyde 9. Potassium Hydroxide	0.700 Kg 0.494 Kg 0.680 Kg 0.458 Kg 0.261 Kg 0.418 Kg 0.418 Kg 1.027 Kg 1.418 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:29/3/83-ALC1/2012

Party Name:ASTEC LIFESCIENCES LTD.,

Meet No/Date:25/83-ALC1/2012
19.09.2012Status:Case
Approved

HQ File :01/83/050/00032/AM13/

RLA File :03/94/040/01079/AM12/

Lic.No/Date:0310684526
02.03.2012

Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.15022/3/2012-Ch.II dated 31.8.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
CLS-III-5% EC- (Propiconazole 5% EC)	1 Litre	1. N Valeryl Chloride	0.026 Kg
		2. Meta Dichloro Benzene	0.036 Kg
		3. Methylene Chloride	0.026 Kg
		4. 1,2,4 Triazole	0.026 Kg
		5. Dimethyl Sulfoxide	0.022 Kg
		6. Cyclohexane	0.022 Kg
		7. Potassium Hydroxide	0.038 Kg
		8. Dimethyl Sulfide	0.0165 Kg
		9. Potassium Carbonate	0.0275 Kg
		10. Emulsifier	0.100 Kg
		11. N-Butanol (Emulsifiers)	0.100 Kg
		12. Solvent C-9	0.750 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:40/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00043/AM13/	RLA File :03/94/040/01091/AM12/	Lic.No/Date:0310684521 02.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.15022/3/2012-Ch.II dated 31.8.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
1) PCS-IV-Tebuconazole (25% EC/EW)	1 Litre	1. Dipentane	0.262 Kg
		2. N,N Dimethyl Acetamide	0.221 Kg
		3. 1,2,4 Triazole	0.113 Kg
		4. Potassium Hydroxide	0.340 Kg
		5. Potassium Carbonate	0.131 Kg
		6. Dimethyl Sulfide	0.202 kg
		7. Cyclohexane	0.118 Kg
		8. DL-500 (Emulsifiers)	0.600 Kg
		9. Emulsifiers	0.025 Kg
		10. PSR (Emulsifiers)	0.025 Kg

2) PCS-IV Tebuconazole Tech	1 Kg	1. Dipentane 2. N,N Dimethyl Acetamide 3. 1,2,4 Triazole 4. Potassium Hydroxide 5. Potassium Carbonate 6. Dimethyl Sulfide 7. Cyclohexane	0.798 Kg 0.673 Kg 0.345 Kg 1.034 Kg 0.400 Kg 0.616 Kg 0.360 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.: 32/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00990/AM12/	RLA File :10/24/040/00079/AM12/	Lic.No/Date:1010048659 09.03.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

40	Case No.: 26/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00984/AM12/	RLA File :10/24/040/00080/AM12/	Lic.No/Date:1010048661 09.03.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

41	Case No.: 33/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00991/AM12/	RLA File :10/24/040/00081/AM12/	Lic.No/Date:1010048662 09.03.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

42	Case No.: 34/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00992/AM12/	RLA File :10/24/040/00076/AM12/	Lic.No/Date:1010048667 09.03.2012	Defer Date:17.10.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.

43	Case No.: 35/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00993/AM12/	RLA File :10/24/040/00077/AM12/	Lic.No/Date:1010048656 09.03.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

44	Case No.: 16/5/83-ALC1/2012	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00070/AM13/	RLA File :05/23/040/00455/AM12/	Lic.No/Date:0510319811 09.03.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 29/5/2012 and reminder dated 2.8.2012 is incomplete. Another D/L dated 21.8.2012 issued by DIPP. Reminder to firm issued on 1.10.2012 by this office. Accordingly the case may be re-listed on 17.10.2012.			

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Case No.:39/1/83-ALC1/2012	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00997/AM12/	RLA File :05/24/040/00458/AM12/	Lic.No/Date:0510320089 14.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/26/2012/Ch.II dated 12.9.2012 decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Peppermint Oil	1 Kg	Piperitone	1.000 Kg
Menthone	1 Kg	Piperitone	1.071 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.: 9/5/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00063/AM13/	RLA File :02/24/040/00238/AM12/	Lic.No/Date:0210175366 14.03.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm received by Technical Authority and defer			

consideration of the case for four weeks. Accordingly the case may be re-listed on 17.10.2012

47	Case No.:11/5/83-ALC1/2012	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00065/AM13/	RLA File :02/24/040/00237/AM12/	Lic.No/Date:0210175574 21.03.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.5.2012 issued by DIPP. A reminder dated 2.8.2012 issued by this office. Accordingly the case may be re-listed on 17.10.2012.			

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Case No.:8/5/83-ALC1/2012	Party Name:PHILLIPS CARBON BLACK LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00062/AM13/	RLA File :02/24/040/00245/AM12/	Lic.No/Date:0210175753 23.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/43/2012/Ch.II dated 7.9.2012 decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Carbon Black of all grades	1 Kg	Carbon Black Oil	1.85 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

49	Case No.:12/5/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00066/AM13/	RLA File :02/24/040/00003/AM13/	Lic.No/Date:0210176336 10.04.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 17.10.2012.			

	Case No.:5/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
	HQ File :01/83/050/00185/AM13/	RLA File :08/24/040/00299/AM12/	Lic.No/Date:0810110717 13.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of			

C&PC(Chem Div.) vide their U.O.No.14010/24/2010/Ch.II dated 12.7.2012 decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Reactive Black PN (Dye Content: 91%)	1 Kg	1. Naphthalene Crude	0.623 Kg
		OR	
		Napthalene Renind	0.541 Kg
		2. 4 Nitro 2 Amino Phenol	0.288 Kg
		3. Cyanuric Chloride	0.304 Kg
		4. Sodium Nitrite	0.135 Kg
		5. Caustic Soda	0.272 Kg
		6. Soda Ash	1.460 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00188/AM13/	RLA File :08/24/040/00002/AM13/	Lic.No/Date:0810110765 16.04.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/24/2010/Ch.II dated 12.7.2012 decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Reactive Blue HG (Dye Content: 47%)	1 Kg	1. Para Nitro Chloro Benzene	0.352 Kg
		2. Ethylene Diamine	0.645 Kg
		3. Chloranil	0.224 Kg
		4. Cyanuric Chloride	0.232 Kg
		5. Aniline-2,4-Disulfonic Acid	0.345 kg
		6. Sodium Per Sulphate	0.377 Kg
		7. Caustic Soda	0.073 Kg
		8. Soda Ash	0.424 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00193/AM13/	RLA File :08/24/040/00001/AM13/	Lic.No/Date:0810110764 16.04.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of

C&PC(Chem Div.) vide their U.O.No.14010/24/2010/Ch.II dated 12.7.2012 decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Reactive Blue HEG (Dye Content: 87%)	1 Kg	1. Para Nitro Chloro Benzene 2. Ethylene Diamine 3. Chloranil 4. Aniline-2,4-Disulfonic Acid 5. Cyanuric Chloride 6. Sodium Per Sulphate 7. Caustic Soda 8. Soda Ash	0.652 Kg 1.185 Kg 0.415 Kg 0.638 Kg 0.430 kg 0.691 Kg 0.135 Kg 0.785 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:29/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
HQ File :01/83/050/00166/AM13/	RLA File :08/24/040/00017/AM13/	Lic.No/Date:0810110909 20.04.2012	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

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Case No.:30/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
HQ File :01/83/050/00167/AM13/	RLA File :08/24/040/00015/AM13/	Lic.No/Date:0810110908 20.04.2012	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

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Case No.:22/13/83-ALC1/2012	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
HQ File :01/83/050/00242/AM13/	RLA File :03/95/040/01117/AM12/	Lic.No/Date:0310691662 23.04.2012	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.8.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 17.10.2012.			

56	Case No.: 17/17/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
	HQ File :01/83/050/00330/AM13/	RLA File :09/24/040/00035/AM13/	Lic.No/Date:0910052313 25.04.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data of production & consumption for the items of export and import from the firm. A D/L by e-mail issued by this office on 6.7.2012. Reminder dated 30.8.2012 issued by this office. Accordingly the case may be re-listed on 17.10.2012.			

57	Case No.: 18/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Approved
	HQ File :01/83/050/00198/AM13/	RLA File :08/24/040/00027/AM13/	Lic.No/Date:0810111137 27.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/24/2010/Ch.II dated 12.7.2012 decided to approve the case as under:-			
57	Export Item	Qty.	Import Item	Qty.
	Reactive Golden Yellow HR (Dye Content: 80%)	1 Kg	1. K Acid	0.430 Kg
			2. Meta Uriendo Aniline	0.170 Kg
			3. Syanuric Chloride	0.207 Kg
			4. Sodium Nitrite	0.078 Kg
			5. Soda Ash	0.179 Kg
			6. Caustic Soda	0.135 Kg
57	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.: 17/13/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Approved
	HQ File :01/83/050/00237/AM13/	RLA File :03/95/040/00073/AM13/	Lic.No/Date:0310692544 27.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/84/2011/Ch.II dated 17.9.2012 decided to approve the case as under:-			
58	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (46% to 50%)	1 Kg	1. Paraffin C ₁₀ -C ₂₀)	0.564 Kg
			2. Chlorine	0.913 Kg
	Mackchlor		3. Tin Stabilizer	0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 21/13/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Approved
HQ File :01/83/050/00241/AM13/	RLA File :03/95/040/00074/AM13/	Lic.No/Date:0310692540 27.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/84/2011/Ch.II dated 17.9.2012 decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (46% to 50%) Mackchlor	1 Kg	1. Paraffin C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.564 Kg 0.913 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.: 26/17/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Approved
HQ File :01/83/050/00339/AM13/	RLA File :17/24/040/00010/AM13/	Lic.No/Date:1710004976 01.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/4/2011/Ch.II dated 24.8.2012 decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Sodium Salt of Naphthalene Sulphonic Acid Formaldehyde Condensate (VENTAN DPS) (Beige coloured free flowing powder)	1 Kg	1. Naphthalene (Brown Coloured solids) 2. Caustic Soda Flakes (Colourless odourless viscous aqueous solution)	0.550 Kg 0.340 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:20/13/83-ALC1/2012

Party Name:NAWAL PRAKASH A VIKEM

Meet No/Date:25/83-ALC1/2012

Status:Case

61		PVT.LTD.,	19.09.2012	Deferred
	HQ File :01/83/050/00240/AM13/	RLA File :03/95/040/01089/AM12/	Lic.No/Date:0310693351 03.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.8.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 17.10.2012.			

62	Case No.:3/7/83-ALC1/2012	Party Name:KVB PROCESSORS PVT.LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00136/AM13/	RLA File :03/94/040/00013/AM13/	Lic.No/Date:0310693765 08.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

63	Case No.:20/8/83-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00157/AM13/	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 30.8.2012 issued to RLA and firm. Accordingly the case may be relisted on 17.10.2012			

64	Case No.:4/13/83-ALC1/2012	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00224/AM13/	RLA File :08/24/040/00046/AM13/	Lic.No/Date:0810111563 11.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

65	Case No.:13/13/83-ALC1/2012	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00233/AM13/	RLA File :03/94/040/00029/AM13/	Lic.No/Date:0310694324 11.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 2.8.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm issued by this office on 1.10.2012. Accordingly the case may be re-listed on 17.10.2012.

66	Case No.:1/13/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00221/AM13/	RLA File :10/24/040/00008/AM13/	Lic.No/Date:1010049624 16.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 17.10.2012.			

67	Case No.:2/13/83-ALC1/2012	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00222/AM13/	RLA File :25/24/040/00001/AM13/	Lic.No/Date:2510003650 16.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.8.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 17.10.2012.			

68	Case No.:6/13/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00226/AM13/	RLA File :05/24/040/00046/AM13/	Lic.No/Date:0510325157 17.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.9.2012 issued by DIPP. Accordingly the case may be re-listed on 17.10.2012.			

69	Case No.:8/13/83-ALC1/2012	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00228/AM13/	RLA File :02/24/040/00034/AM13/	Lic.No/Date:0210177792 18.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.8.2012 issued by DIPP. Reminder to firm issued by this office on 1.10.2012. Accordingly the case may be re-listed on 17.10.2012.			

	Case No.:19/13/83-ALC1/2012	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
	HQ File :01/83/050/00239/AM13/	RLA File :03/95/040/00128/AM13/	Lic.No/Date:0310695832	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 18.9.2012, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	As per application	1 Kg

Import Item for export S.No.1 to 4

Import S.No.	Import items Description	Quantity
1.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 85 (+/- 10%)	1.05 Kg/Kg content in export item
2.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 95 (+/- 10%)	
3.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 95 (+/- 10%)	
4.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 112 (+/- 10%)	

Import Item for export S.No.5

S.No.	Import Item Description	Quantity
5.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 112 (+/- 10%)	1.04 Kg/Kg content in export item

Import Item for export S.No.6,10 and 11

S.No.	Import Item Description	Quantity
6.	Relevant Natural Transparent / Translucent	1.03 Kg/Kg content in export

	Tracing paper in Jumbo Rolls with GSM 100 (+/- 10%)	product
10	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 95 (+/- 10%)	
11	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 112 (+/- 10%)	

Import Item for export S.No.7

S.No.	Import Item Description	Quantity
7.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 65 (+/- 10%)	1.01 Kg/Kg content in export item

Import Item for export S.No.8 and 9

S.No.	Import Item Description	Quantity
8.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 85 (+/- 10%)	1.005 Kg/Kg content in export item
9.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 85 (+/- 10%)	

Import Item for export S.No.12 and 13

S.No.	Import Item Description	Quantity
12.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 80 (+/- 10%)	1 Kg/Kg content in export item
13.	Relevant Natural Transparent / Translucent Tracing paper in Jumbo Rolls with GSM 80 (+/- 10%)	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:19/17/83-ALC1/2012	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
	HQ File :01/83/050/00332/AM13/	RLA File :09/24/040/00099/AM13/	Lic.No/Date:0910052778 25.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.15022/17/2012/Ch.II dated 11.9.2012 decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Azoxystrobin Technical 98%	1 Kg	1. (E) methyl 2-[2-(6-chloropyrimidin-4-yloxy)phenyl]-3 Methoxyacrylate 97%	0.930 Kg
			2. Ortho-cyanophenol 96%	0.380 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:15/13/83-ALC1/2012	Party Name:DEREWALA JEWELLERY INDUSTRIES LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00235/AM13/	RLA File :13/24/040/00014/AM13/	Lic.No/Date:1310039857 28.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) Shri, Dinesh Kumar, Asstt. Dir. on 10.7.2012. Reminder to DC(MSME) issued on 1.10.2012. Accordingly the case may be re-listed on 17.10.2012.			

73	Case No.:18/13/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00238/AM13/	RLA File :34/24/040/00041/AM13/	Lic.No/Date:3410034228 28.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.8.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 17.10.2012.			

	Case No.:1/15/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
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Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 18.9.2012, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Pumpable Lake Red 53:1 Flush for Printing Ink (39+/-2% Pigment & 41+/-2% Solid Resin)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Pigment Red 53:1	Not allowed
	Or its Raw materials of Pigment Red 53:1	
2.	1a C. Acid	0.1970 Kg
3.	1b Beta Napthol	0.1270 Kg
4.	1c Sodium Nitrite	0.0630 Kg
5.	1d Sulfamic Acid	0.0020 Kg
6.	1e Caustic Soda Lye – 48%	0.1650 Kg
7.	1f Gum Rosin	0.0570 Kg
8.	1g Barium Chloride	0.0663 Kg
9.	Varnishes (oil Soluable Phenolic Resin Based varnish (High viscosity) Solid Resin content 55.7%+/-2%)	0.3510 Kg
10.	Soya Alkyd (100% Solid)	0.1138 Kg
11.	Coxi-oxiretarder	0.0196 Kg
12.	Viscosity Improver	0.0318 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/13/83-ALC1/2012

Party Name:GREENPLY INDUSTRIES LTD.

Meet No/Date:25/83-ALC1/2012
19.09.2012

Status:Case
Approved

HQ File :01/83/050/00230/AM13/

RLA File :02/24/040/00030/AM13/

Lic.No/Date:0210178030
30.05.2012

Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide

their U.O.No. 46011/08/2010-PC-II dated 30.8.2012 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Single Sided Decorative Aluminium Foil Laminate (without barrier paper) Thickness 1.0 mm, Weight 2.15 Kg +/-2.5%/Sq. Meter	1 Sq. Meter	1. Kraft Paper (60 gsm-205 gsm) 2. Aluminium Foil (100 -125 Micron) 3. Tissue Paper (20 gsm-38 gsm) 4. Phenol 5. Melamine 6. Para Formaldehyde 7. BOPP Film	1.033 Kg 0.3733 Kg 0.033 Kg 0.457 Kg 0.133 Kg 0.300 Kg 0.011 Kg

Note:-

- The above norms have been worked out for 1.0 mm thickness with an average weight of 2.15 Kg +/-2.5%/Sq. Meter
- In the case of variation in thickness/weight, the quantity of items of imports i.e. Kraft Paper, Phenol and Para Formaldehyde to be allowed by adopting the formula as follows:-

$$A \times B/C$$

Where A= Quantity of Kraft Paper, Phenol and Para Formaldehyde allowed for 1.0 mm thickness with average weight 2.15 Kg/Sq. meter

B= The thickness or weight per Sq. Meter of Single sided Decorative Aluminium Foil Laminated Sheet (without barrier paper) to be exported

C= Either the thickness of 1.0 mm or weight of 2.15 Kg +/-2.5% per Sq. Meter of 1.0 mm thickness

iii) The quantities of items at Sr. No.(2) Aluminium Foil (3) Tissue Paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of export product

iv) The above Formula can be applicable for export product of thickness 0.7 mm and 0.8 mm also..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/13/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00231/AM13/	RLA File :02/24/040/00026/AM13/	Lic.No/Date:0210178027	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/08/2010-PC-II dated 30.8.2012 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Single Sided Decorative Aluminium Foil Laminate (without barrier paper) Thickness 1.0 mm, Weight 2.15 Kg +/-2.5%/Sq. Meter	1 Sq. Meter	1. Kraft Paper (60 gsm-205 gsm) 2. Aluminium Foil (100 -125 Micron) 3. Tissue Paper (20 gsm-38 gsm) 4. Phenol 5. Melamine 6. Para Formaldehyde 7. BOPP Film	1.033 Kg 0.3733 Kg 0.033 Kg 0.457 Kg 0.133 Kg 0.300 Kg 0.011 Kg

Note:-

- i) The above norms have been worked out for 1.0 mm thickness with an average weight of 2.15 Kg +/-2.5%/Sq. Meter
- ii) In the case of variation in thickness/weight, the quantity of items of imports i.e. Kraft Paper, Phenol and Para Formaldehyde to be allowed by adopting the formula as follows:-

$$A \times B/C$$

Where A= Quantity of Kraft Paper, Phenol and Para Formaldehyde allowed for 1.0 mm thickness with average weight 2.15 Kg/Sq. meter

B= The thickness or weight per Sq. Meter of Single sided Decorative Aluminium Foil Laminated Sheet (without barrier paper) to be exported

C= Either the thickness of 1.0 mm or weight of 2.15 Kg +/-2.5% per Sq. Meter of 1.0 mm thickness

iii) The quantities of items at Sr. No.(2) Aluminium Foil (3) Tissue Paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of export product

iv) The above Formula can be applicable for export product of thickness 0.7 mm and 0.8 mm also..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	Case No.:12/17/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00325/AM13/	RLA File :10/24/040/00011/AM13/	Lic.No/Date:1010049732 30.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 28.8.2012. Accordingly the case may be re-listed on 17.10.2012.			

78	Case No.:27/17/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00340/AM13/	RLA File :34/24/040/00024/AM13/	Lic.No/Date:3410034268 30.05.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.9.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 17.10.2012.			

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Case No.:3/17/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00316/AM13/	RLA File :15/24/040/00001/AM13/	Lic.No/Date:1510016491 31.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/15/2009-PC-II dated 23.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Calcium Carbonate (FBM) (Containing 22+/-1% LLDPE and 66+/-1% Calcium Carbonate and 2+/-1% Polyethylene Wax))	1 Kg	1. LLDPE Granules 2. Calcium Carbonate 3. Polyethylene Wax	0.32880 Kg 0.67815 Kg 0.02050 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:8/17/83-ALC1/2012	Party Name:NITTA GELATIN INDIA LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00321/AM13/	RLA File :10/24/040/00007/AM13/	Lic.No/Date:1010049774 01.06.2012	Defer Date:17.10.2012

Decision : The Committee considered the case as per agenda. The Committee noted that DIPP returned the application and consequently it has been referred to Deptt of Food Processing Industries (Shri J.P. Maurya, Asstt. Industrial Adviser). U.O. issued on 1.10.2012. Accordingly the case may be re-listed on 17.10.2012.

Case No.:29/17/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00342/AM13/	RLA File :34/24/040/00033/AM13/	Lic.No/Date:3410034300 01.06.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.15022/3/2008/Ch.II dated 3.9.2012 decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 5% SC (Rynaxypyr 5SC / Prevathon 5SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active Ingredient)	0.052 Kg
		2. Atlox 4913	
		3. Atlox 4894	0.031 Kg
		4. Clay Attagel 50 (Attagel 50/Acti- Gel 208)	0.020 Kg
			0.015 Kg
		5. Rhodopol 23 (AG-Rho Pol 23W) (Xanthan Gum)	0.003 Kg
		6. Proxyl GXL (Proxel GXL)	
		7. Agnique DFM 111S (Defoamer, silicone based)	0.001 Kg
			0.005 Kg
		8. Propylene Glycol (Propanediol)	0.087 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/17/83-ALC1/2012	Party Name:LUK PLASTCON LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
HQ File :01/83/050/00335/AM13/	RLA File :50/24/040/00007/AM13/	Lic.No/Date:5010001353 04.06.2012	Defer Date:17.10.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 17.10.2012.

83	Case No.:21/17/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00334/AM13/	RLA File :33/24/040/00005/AM13/	Lic.No/Date:3310022967 05.06.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 17.10.2012.			

84	Case No.:8/11/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00220/AM13/	RLA File :03/95/040/00174/AM13/	Lic.No/Date:0310697882 07.06.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

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Case No.:23/13/83-ALC1/2012	Party Name:MAGNA GRAPHICS (INDIA) LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
HQ File :01/83/050/00243/AM13/	RLA File :03/95/040/00167/AM13/	Lic.No/Date:0310698335 12.06.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No. Nil dated 18.9.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Printed Magazines (54 GSM) Net weight of printing paper	1 Kg	Relevant Printing paper 54 GSM	1.10. Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:5/17/83-ALC1/2012	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
	HQ File :01/83/050/00318/AM13/	RLA File :08/24/040/00245/AM12/	Lic.No/Date:0810112497 14.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide			

their U.O.No. 14010/105/2006-Ch.II dated 12.9.2012 the Committee decided to approve the case as under :-

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Export Item	Qty.	Import Item	Qty.
Acid Brown 58	1 Kg	1. H Acid 2. Sodium Nitrite 3. Para Nitro Aniline 4. Resorcinol	0.253 Kg 0.173 Kg 0.338 Kg 0.085 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 30/17/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
HQ File :01/83/050/00343/AM13/	RLA File :34/24/040/00069/AM13/	Lic.No/Date:3410034402 15.06.2012	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.9.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 17.10.2012.			

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Case No.: 7/17/83-ALC1/2012	Party Name:MEGHMANI PIGMENTS	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Deferred
HQ File :01/83/050/00320/AM13/	RLA File :08/24/040/00094/AM13/	Lic.No/Date:0810112707 18.06.2012	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

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Case No.: 14/17/83-ALC1/2012	Party Name:ALFA INDUSTRIES,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status: Case Approved
HQ File :01/83/050/00327/AM13/	RLA File :08/24/040/00083/AM13/	Lic.No/Date:0810112713 18.06.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/70/2012-Ch.II dated 12.9.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Reactive Black ANN (Reactive Black WNN)	1 Kg	1. H Acid 2. Aniline Oil	0.148 Kg 0.226 Kg

(Dye content 65%)	3. J. Acid	0.019 Kg
	4. Meta Phenylene Diamine	0.045 Kg
	4-Sulfonic Acid	
	5. Sodium Nitrite	0.097 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.:6/17/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00319/AM13/	RLA File :30/24/040/00018/AM13/	Lic.No/Date:3010086914 19.06.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

91	Case No.:9/17/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00322/AM13/	RLA File :08/24/040/00067/AM13/	Lic.No/Date:0810112751 19.06.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

92	Case No.:15/17/83-ALC1/2012	Party Name:ALFA INDUSTRIES,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
	HQ File :01/83/050/00328/AM13/	RLA File :08/24/040/00084/AM13/	Lic.No/Date:0810112795 21.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/70/2012-Ch.II dated 12.9.2012 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Reactive Red 24 (85% Dye content)	1 Kg	1. H Acid	0.344 Kg
		2. Orthanilic Acid	0.190 Kg
		3. Cyanuric Chloride	0.201 Kg
		4. Sodium Nitrite	0.080 Kg
		5. N. Methyl Aniline	0.120 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	Case No.:16/17/83-ALC1/2012	Party Name:ALFA INDUSTRIES,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
	HQ File :01/83/050/00329/AM13/	RLA File :08/24/040/00085/AM13/	Lic.No/Date:0810112796 21.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem Div) vide their U.O.No. 14010/70/2012-Ch.II dated 12.9.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Red 45 (Dye content 85%)	1 Kg	1. H Acid 2. 4B Acid 3. Cyanuric Chloride 4. Sodium Nitrite 5. N. Methyl Aniline	0.338 Kg 0.202 Kg 0.198 Kg 0.079 Kg 0.118 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.:13/17/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00326/AM13/	RLA File :08/24/040/00036/AM13/	Lic.No/Date:0810112837 22.06.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

95	Case No.:1/21/83-ALC1/2012	Party Name:NUBIOLA INDIA P LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
	HQ File :01/83/050/00384/AM13/	RLA File :04/24/040/00037/AM13/	Lic.No/Date:0410137612 22.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem Div) vide their U.O.No. 14010/161/2012-Ch.II dated 10.9.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Ultramarine Blue – Raw blue	1 Kg	China Clay Calcined Kaolin	0.440 Kg

(Sodium Alumino Sulphosilicate
Ultramarine Blue Consisting
Chinaclay + Silicatesh Tarpich +
Sodium Silicate + Sulphur)

Calk 85 UMB

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/17/83-ALC1/2012

Party Name:KLJ ORGANIC LTD.

Meet No/Date:25/83-ALC1/2012
19.09.2012

Status:Case Approved

HQ File :01/83/050/00317/AM13/

RLA File :05/23/040/00097/AM13/

Lic.No/Date:0510328275
26.06.2012

Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem Div) vide their U.O.No. 14010/36/2011-Ch.II dated 12.9.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffins (Chlorine content between 40% - 45%)	1 Kg	1. Paraffin (C10-C20) 2. Chlorine 3. Tin Stabilizer	0.595 Kg 0.840 Kg 0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:23/17/83-ALC1/2012

Party Name:STERLING AUXILIARIES PVT LTD

Meet No/Date:25/83-ALC1/2012
19.09.2012

Status:Case
Deferred

HQ File :01/83/050/00336/AM13/

RLA File :03/95/040/00193/AM13/

Lic.No/Date:0310699769
26.06.2012

Defer
Date:17.10.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.

Case No.:11/17/83-ALC1/2012

Party Name:GREENPLY INDUSTRIES LTD.

Meet No/Date:25/83-ALC1/2012
19.09.2012

Status:Case
Approved

HQ File :01/83/050/00324/AM13/

RLA File :02/24/040/00049/AM13/

Lic.No/Date:0210178990
27.06.2012

Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (PC Div) vide their U.O.No.46011/08/2010-PC.II dated August. 2012 the Committee decided to approve the case for the export of Single Sided Decorative Laminated Sheets (without Barrier paper) having thickness 1.60 mm to 2.70 mm based on the quantities of raw materials allowed

and pro-rata basis at S.No. 1 to 5 of SION – H-302.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99	Case No.:24/17/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00337/AM13/	RLA File :03/95/040/00204/AM13/	Lic.No/Date:0310699974 27.06.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

100	Case No.:2/17/83-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00315/AM13/	RLA File :32/24/040/00017/AM13/	Lic.No/Date:3210055291 28.06.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 17.10.2012.			

101	Case No.:25/17/83-ALC1/2012	Party Name:LUK PLASTCON LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00338/AM13/	RLA File :50/24/040/00008/AM13/	Lic.No/Date:5010001405 02.07.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 17.10.2012.			

102	Case No.:1/17/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00314/AM13/	RLA File :02/24/040/00061/AM13/	Lic.No/Date:0210179269 03.07.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

	Case No.:20/17/83-ALC1/2012	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
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103	HQ File :01/83/050/00333/AM13/	RLA File :02/24/040/00037/AM13/	Lic.No/Date:0210179332 03.07.2012	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 25.9.2012 issued by DIPP. Accordingly the case may be re-listed on 17.10.2012.				

104	Case No.:2/21/83-ALC1/2012	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00385/AM13/	RLA File :04/24/040/00066/AM13/	Lic.No/Date:0410137899 05.07.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

105	Case No.:3/21/83-ALC1/2012	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00386/AM13/	RLA File :04/24/040/00065/AM13/	Lic.No/Date:0410137898 05.07.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 17.10.2012.			

106	Case No.:4/21/83-ALC1/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00387/AM13/	RLA File :05/24/040/00177/AM13/	Lic.No/Date:0510331733 09.08.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 17.10.2012.			

107	Case No.:5/21/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00388/AM13/	RLA File :08/24/040/00135/AM13/	Lic.No/Date:0810114124 09.08.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 17.10.2012.			

	Case No.:6/21/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:25/83-ALC1/2012	Status:Case
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108			19.09.2012	Deferred
	HQ File :01/83/050/00389/AM13/	RLA File :08/24/040/00143/AM13/	Lic.No/Date:0810114127 09.08.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 17.10.2012.			

109	Case No.:7/21/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00390/AM13/	RLA File :05/24/040/00161/AM13/	Lic.No/Date:0510331850 13.08.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.9.2012 issued by DIPP. Accordingly the case may be re-listed on 17.10.2012.			

110	Case No.:8/21/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00391/AM13/	RLA File :08/24/040/00169/AM13/	Lic.No/Date:0810114246 14.08.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.10.2012			

111	Case No.:1/25/83-ALC1/2012	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Approved
	HQ File :01/83/050/00478/AM13/	RLA File :03/95/040/00391/AM13/	Lic.No/Date:0310707902 06.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter dated 6/9/2011 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

112	Case No.:2/25/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00479/AM13/	RLA File :34/24/040/00143/AM13/	Lic.No/Date:3410035084 06.09.2012	Defer Date:17.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.10.2012			

	Case No.:3/25/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
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113	HQ File :01/83/050/00480/AM13/	RLA File :34/24/040/00144/AM13/	Lic.No/Date:3410035085 06.09.2012	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.10.2012				

114	Case No.:4/25/83-ALC1/2012	Party Name:SGM PAPER PRODUCTS	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00481/AM13/	RLA File :05/24/040/00214/AM13/	Lic.No/Date:0510334025 07.09.2012	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.10.2012				

115	Case No.:5/25/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:25/83-ALC1/2012 19.09.2012	Status:Case Deferred
	HQ File :01/83/050/00482/AM13/	RLA File :08/24/040/00192/AM13/	Lic.No/Date:0810115009 12.09.2012	Defer Date:17.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.10.2012				

Date:27.09.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer

Case No M-76 NC No.25/13 Dated 19.9.2012	M/ s Organo Metallics, Vadodara RLA F.No.01/82/50/255/AM02/DES-IV RLA F.No.34/80/40/104/AM02 Lic No.3410002460 dated 3/8/2001
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In pursuance of the Order of the Hon’ble High Court at Ahmedabad, dated 20.6.2012 (W.P. No.25176 of 2005) in the case of M/s Organo Metallies, Baroda, firm was invited for Personal Hearing to present their case before the Norms Committee-IV on 19.9.2012. The firm was given Personal Hearing to make submissions in support of their case.